

(A)
FORM NO.4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No..... OA..... 193 of 1998

Applicant (s)..... Purna Chandra Padhe .. Respondent (s)..... U.O.I ..

Advocate for Applicant (s)..... N.K. Mishra .. Advocate for Respondent (s)..... Mr. B.K. Bal

M. Rahi

S. H. M.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

220 fees 50/-

filed

B

25/3/98

order dt. 31.3.98

None appears. Defects
be removed by one
week as per order

Dh

31.3.98

REGD.

Defects removed

for design please
15-04-98
SDG

Registration

for Admin

PL

Dh

15/4/98

Bench

REGISTER

S
Registrar

16.4.98

Read the petition. Heard the learned counsel for the petitioner. Issue notice to respondent requiring them to file counter within four weeks from the date of receipt of notice. Posted to 20.5.1998.

Heard the learned counsel for the petitioner and Shri B.K.Bal, learned Addl. Standing Counsel, on whom a copy of the petition has been served, on the question of interim relief. It is submitted by the learned counsel that the petitioner is working as Lance Naik Fitter in C.R.P.F. As the Tribunal has no jurisdiction to deal with service matters of the Members of Armed Forces of the Union, he wants to withdraw the O.A. To this effect he has filed a memo seeking withdrawal of the O.A. In view of this the O.A. is disposed of as withdrawn.

Hand over copies of the order to learned counsel for both sides.

VICE-CHAIRMAN

MEMBER (JUDICIAL)